

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3229/2002

Thursday, this the 12th day of December, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri V.K.Majotra, Member (A)

Shri Balwan Singh Dhankar s/o Amir Singh
working as Inspector Central Excise
o/o Commissioner Customs
(General Imports), New Customs House
New Delhi, r/o H.No.695/28
Subhash Nagar Rohtak, address for service
of notices c/o Shri Sant Lal, Advocate
C-21(B), New Multan Nagar, Delhi-56

...Applicant

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the Secretary
Ministry of Finance (Deptt. of Excise
& Customs), New Delhi-1
2. The Addl. Commissioner Central Excise
Delhi-I (P&V), IP Estate,
New Delhi-2
3. Shri Mohan Lal Asstt. Commissioner of Police
Air Cargo, New Customs House
(Inquiry Officer), New Delhi-37

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The charge-sheet had been served on the applicant on 31.12.1996. The departmental inquiry is still pending against the applicant.

2. By virtue of the present application, the applicant seeks a direction to the respondents to complete the disciplinary proceedings within a stipulated time.

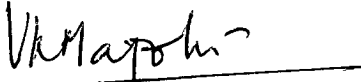
3. The above-said facts clearly indicate that the inquiry is pending for almost six years. It is in the fitness of things that the departmental inquiry so


U Aggarwal

(2)

pending should be decided and a decision be taken at the earliest. In that view of the matter, it is directed that respondent No.3 would ensure that the departmental inquiry is completed within six months from the date of receipt of a certified copy of the present order. This is subject to the condition that the applicant does not unnecessarily delay the proceedings.

4. With these directions, the application is disposed of.


(V.K.Majotra)
Member (A)


(V.S.Aggarwal)
Chairman

/sunil/